

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6662
ANSWERED ON:06.05.2010
CAPITAL PUNISHMENT
Reddy Shri Mekapati Rajamohan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission in its 187th Report made some suggestions on `mode of execution of death sentence and incidental matters;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOULY)

(a): Yes, Madam.

(b): As informed by the Ministry of Home Affairs, the Law Commission has recommended that the Section 354(5) of Cr. P.C. be amended by providing an alternative mode of execution of death sentence by administering lethal injection until the accused is dead.

(c): Criminal Law and Criminal Procedure are on the Concurrent List of the seventh schedule of the Constitution of India and are administered by the State Governments. Implementation of recommendations is subject to receipt of views of the State Governments and Central Government taking a holistic view on the recommendation and views of the State Governments.